

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 47

CA 136/2022 CA 632/2022 CA 08/2022 CA 9/2023 in CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **09.11.2023**

NAME OF THE PARTIES: **UNION OF INDIA V/s INFRASTRUCTURE**
LEASING AND FINANCIAL SERVICES
LTD. & ORS.

Section 241-242 of the Companies Act, 2013

ORDER

CA 136/2022

- 1) Counsel for the Applicant is present though video conferencing and Mr. Shwetank Nigam, Ld. Counsel for the Respondent and Ms. Roma Bhojani, Ld. Counsel for ILFS are present physically.
- 2) Counsel for the Applicant prays for time contending that the Arguing Counsel is pre-occupied.
- 3) At request, matter is adjourned to 01.12.2023, for further consideration and hearing.

CA 632/2022

- 1) Ms. Prachi Pandya, Ld. Counsel for the Applicant, Mr. Aditya Sikka, Ld. Counsel for the Union of India and Ms. Roma Bhojani, Ld. Counsel for ILFS and Mr. Shwetank Nigam, Ld. Counsel for the Respondent are present.
- 2) Counsel for the Union of India submits that the matter is wrongly on Board today as the same is already directed to be listed on Board on 01.12.2023.
- 3) In that view of the matter, stand over to 01.12.2023, for further consideration and hearing. Parties are directed to complete the pleadings well before the adjourned date.

CA 08/2022

- 1) None present for the Applicant when the matter is called out. Mr. Shwetank Nigam, Ld. Counsel for the Respondent is present.
- 2) The present Company Application is connected to CA 403 of 2021, which is listed on Board on 22.12.2023.
- 3) Ld. Counsel for the Respondent further submits that Applicant is not appearing in this Application since long.
- 4) In that view of the matter, case is adjourned to 22.12.2023, either for Appearance or for passing dismissal order.

CA 9/2023

- 1) Mr. Ashish, Ld. Counsel for the Applicant and Mr. Aditya Sikka, Ld. Counsel for the Union of India are present.

- 2) Counsel for the Union of India informed this Bench that the present Company Application seeks approval of the One Time Settlement and extinguishment of the debt owed by AETPL.
- 3) Further, in the investigation, the SFIO has found serious irregularities attributable to the Applicant.
- 4) Accordingly, this Application needs to be placed before the SFIO for their Comments.
- 5) Stand over to 22.12.2023, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare